

**Distribution of assets of Andhra Pradesh State Council
for higher education**

1071. SHRI C. M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Supreme Court has asked the Government of India to constitute a Committee to distribute assets of Andhra Pradesh State Council for higher education between Andhra Pradesh and Telangana;

(b) if so, the details of the order and action taken by the Ministry in this regard; and

(c) what is the time frame given to the Committee to submit its report and by when the assets are likely to be distributed as per the formula of Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. The operative part of the Hon'ble Supreme Court order *inter-alia* States that "The assets of APSC of the undivided State of Andhra Pradesh, that is assets existing up to the date of bifurcation may be divided between the two successor States in the population ratio of 58:42, as provided under Section 2(h) of the Reorganisation Act, 2014, if the two States are agreeable to the same. If the two States are unable to arrive at an agreement, Central Government may constitute a committee, which may be directed to arrive at an agreement, in accordance with the provisions of Reorganisation Act, 2014 with in a period of two months from the date such representation is made to the Central Government".

Now, on receiving a representation from Government of Andhra Pradesh, a Committee is being constituted under the Chairmanship of Additional Secretary, Ministry of Home Affairs, Government of India, with two representatives each from the State Governments of Andhra Pradesh and Telangana for resolving this matter.

(c) No specific time frame has been given to the Committee.

Illicit drug trafficking on Indo-Pak border

1072. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Punjab has sought Central Government's intervention on plugging the supply of drugs across the border;

(b) if so, Government's response thereto; and

(c) whether it is a fact that many narco smugglers are involved in the illicit drug trafficking across the Indo-Pak border through new innovative ways due to which it is becoming impossible to trap the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Yes, Sir. The State Government had urged that Border Security Force (BSF) authorities should step up the vigil along the borders and make earnest efforts to check the flow of Drugs across the International Border. The steps taken by the Government are as under:

- (i) One more battalion of Border Security Force was inducted on Punjab border on 1st March, 2014 in Gurdaspur Sector to further strengthen border domination by BSF.
- (ii) Vulnerability mapping of BOPs for cross border crimes and strengthened by deploying additional manpower, special surveillance equipment, vehicles, other infrastructure support and force multipliers.
- (iii) Erection of Border Fencing on the International Border.
- (iv) Installation of Border Floodlight on the International Border.
- (v) Use of Water Crafts/Boats and Floating BOPs for domination of riverine area of International Border.
- (vi) Installation of High Mast Lights in the riverine gaps.
- (vii) Introduction of force multipliers and Hi-tech Surveillance equipment to reduce stress level of troops and enhance the surveillance of border.
- (viii) DG level talks with Pakistan on drug trafficking.

There have been reports of drug traffickers using various modus operandi such as digging of tunnels, insertion of pipes through border fencing and throwing over the fence the narcotics for smuggling of drugs/narcotics. Border Security Force (BSF) on 3rd March, 2016 foiled an infiltration bid by unearthing a tunnel approaching fence across Indian Border into Indian side in a sensitive patch near Nikki Tawi river in Jammu sector.

Intelligent traffic system in Delhi

1073. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the scheme for introducing an Intelligent Traffic System (ITS) in Delhi is pending; and

(b) if so, the reasons therefor?